

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13017/01/2017-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 17th November, 2018.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint Shri Manoj Kumar Ohri, to be a Judge of the Delhi High Court with effect from the date he assumes charge of his office.



(Sadanand Vasant Date)

Joint Secretary to the Government of India
Tele: 23381496

To

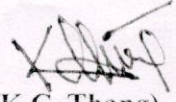
The Manager,
Government of India Press,
FARIDABAD

No. K.13017/01/2017-US.I

Dated 17.11.2018

Copy to:-

- 1 Shri Manoj Kumar Ohri, c/o The Registrar General, Delhi High Court, New Delhi.
- 2 The Secretary to Lt. Governor, NCT of Delhi, Delhi.
- 3 The Secretary to Chief Minister, NCT of Delhi, Delhi.
- 4 The Secretary to the Chief Justice, Delhi High Court, New Delhi.
- 5 The Chief Secretary, Government of NCT of Delhi, Delhi.
- 6 The Registrar General, Delhi High Court, New Delhi.
- 7 The President's Secretariat, (CA.II Section), New Delhi.
- 8 PS to Principal Secretary to the Prime Minister, New Delhi.
- 9 Registrar (Conf.), O/o Chief Justice of India, 5 Krishna Menon Marg, New Delhi.
- 10 PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(E-courts))/DS(S)/S.O.(Desk)
- 11 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).


(K.C. Thang)

Under Secretary to the Government of India
Tele: 2338 2978